

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 395
Monday, February 2, 2026/Magha 13, 1947 (Saka)**

**CORPORATE SOCIAL RESPONSIBILITY FUNDS FOR SUGAR MILLS
QUESTION**

†395. Shri Sunil Kumar:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is true that there are four sugar mills in the Valmikinagar Lok Sabha Parliamentary Constituency in Bihar;**
- (b) if so, the details of the development works carried out by these sugar mills using Corporate Social Responsibility (CSR) funds during the last three years and the current year;**
- (c) whether the CSR funds have been utilised by these sugar mills for personal gain; and**
- (d) if so, the details thereof and the action taken in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF
STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a)&(b): CSR expenditure according to Parliamentary Constituency is not maintained centrally. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. Data regarding CSR expenditure district-wise, company-wise, PSU / NON-PSU-wise, State-wise, development sector-wise, etc. are available on public domain at www.csr.gov.in.

(c)&(d): Not applicable in view of reply (a)&(b) above.
